

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No.14
TA (IBC)- 30(PB)/2024

IN THE MATTER OF:

Axis Bank Limited

.... Petitioner/Applicant

v.

Zee Learn Limited

.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 12.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Arvind Nayar, Sr. Adv., Mr. Manmeet Singh,
Ms. Bhavika Deora, Advs.

For the Respondent : Mr. Sunil Fernandes, Sr. Adv., Ms. Neha Agarwal,
Ms. Rajshree Chaudhary, Ms Diksha Dadu, Advs.

ORDER

Ld. Sr. Counsel Mr. Arvind Nayar appeared on behalf of the Applicant.

Ld. Sr. Counsel Mr. Sunil Fernandes appeared through VC on behalf of Respondent and sought time to file additional documents. Time sought for is granted.

Rejoinder, if any be filed before the next date of hearing.

At request and with consent of the parties, list the matter for a physical hearing **on 26.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT